

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 105  
CP No. 28/241-242/JPR/2022  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Gagan Gupta**

...Petitioner

**Versus**

**Shubhlabh Buildhome Pvt. Ltd and Ors.**

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Aman Bohra, Adv.  
For the Respondent : Nivedita R. Sarda, Adv.  
Shivangshu Naval, Adv.  
Sagrika Joshi, Adv.

**ORDER**

Heard Mr. Aman Bohra, Adv. appearing for the Petitioner. Ms. Nivedita R. Sarda, Adv. appearing on behalf of the Respondent No. 1, 2, 3 submits that reply has been filed. Ms. Sagrika Joshi, Adv. along with Mr. Shivangshu Naval, Adv. appearing on behalf of the Respondent No. 5 seeks time to file reply. There is no representation on behalf of the Respondent No. 4, 6, 7, 8. All the Respondents are duly served in this matter. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. No further opportunity will be given to file reply. Interim order shall remain continue till the next date of hearing. List the matter on 21.08.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 02, 2024